

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.276 of 2019

In the matter of :

Aasaan Global Trade

...Appellant

Vs.

Vasudevn, Resolution Professional &Ors.

...Respondents

Present:

Appellant: Mr. A Muraleed Harun with Mr.Abhijit Sinha, Mr. Santanu Singh and Mr. Kamesh Vedula, Advocates.

Respondent: Mr.E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora, Advocate for Respondent No.4. Mr. Sumant Batra,Mr. D. Sreenivasan & Mr. K, Moorthy Advocates for RP, Mr. Yashraj Singh Deora Advocate for R-4, Mr. R. Murali, Mr. Bijoy Kumar Pradhan for R-12, Mr. Prittu Garg, Ms. Harimohana N Advocates for R -6,8,9,10.

With

Company Appeal (AT) (Insolvency) No.557 of 2019

In the matter of :

M.MohamedFahrudeen

...Appellant

Vs.

Vasudevn,RP,Tiffins Barytes Asbestos & paints Ltd & Ors.

...Respondents

Present:

Appellant: Mr. B Karunakaran, Mr. Anirudha J Advocates

Respondent: Mr.E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora, Advocate, Mr. R. Murali, Mr. Bijoy Kumar Pradhan Advocates, Mr. D. Sreenivasan & Mr. K, Moorthy, Mr. K. vasudevn RP

With

Company Appeal (AT) (Insolvency) No.653 of 2019

In the matter of :

Dr. Ravi Shankar vedam

... Appellant

Vs.

Tiffins Barytes Asbestos and Paints Ltd&Anr.

...Respondents

Present:

Appellant: Mr. Krishnendu Datta, Ms. Neeha Nagpal, Mr. Vishvendra Tomar Advocates

Respondent: Mr. Rohan Thawan , Mr. Pooja Dhar Advocates for R-3, Mr. D. Sreenivasan, Mr. K. Moorthy , Mr. K. Vasudevan RP

With

Company Appeal (AT) (Insolvency) No.716 of 2019

In the matter of :

Aasaan Global Trade

... Appellant

Vs.

Tiffins Barytes Asbestos and Paints Ltd&Anr.

...Respondents

Present:

Appellant:Mr. Abhijeet Sinha , Mr. Shantann Singh , Mr. Kamesh Vedula Advocates

Respondent:Mr. Sumant Batra, Mr. D. Sreenivasan, Mr. K. Moorthy , Mr. K. Vasudevan RP

With

Company Appeal (AT) (Insolvency) No.803 of 2019

In the matter of :

Ravi Shankar Vedam

... Appellant

Vs.

Udhyan Investments Pvt Ltd & Ors.

...Respondents

Present:

Appellant: : Mr. Krishnendu Datta and Mr. Ravi Raghunath, Advocates.

Respondent: Mr.E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora, Advocate, Mr. Yashraj Singh Deora Advocate for R-13, Mr. Prittu Garg, Ms. Harimohana N Advocates for R- 4 to 8, Mr. G.Ananda Selvam, Ms. Kavita Bhardwaj ,Ms.G. Kanimozah for R- 14, Mr. D. Sreenivasan, Mr. K. Moorthy, Mr. K. Vasudevan RP

ORDER

18.02.2020 It transpires that on 22nd January, 2020 there was a direction issued by this Tribunal to the 'Resolution Professional' - Dr. Sreenivasan to produce photocopy and 'Form-H' and two 'Valuation Reports' submitted by the valuer as per Regulation 35 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) 2016 within four days.

Incompliance of the order so passed, the two Valuation reports coupled with Form -H were filed before the office of the Registry.

Hence, this Tribunal, at this stage deems it fit and proper in directing the Learned Counsel for Resolution Professional – Dr. Sreenivasan to furnish/supply photocopies of the Form-H as well as two Valuation Reports to the Appellants by 15th March, 2020.

Post the Appeal on 16th March, 2020.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member(Technical)

[Alok Srivastava]
Member(Technical)

sr/r/nn